

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 60032 of 2022

[Arising out of Order-in-Appeal No. JNK-EXCUS-APP-/110/21-22 dated 17.12.2021 passed by the Commissioner (Appeals), Central goods & Service Tax, Central Excise & Customs, Jammu]

M/s Insecticides India Ltd.

.....Appellant

Plot No. 11-12, I.i.d Centre
Sicop Battal Ballian Udhampur, J& K, 182101

VERSUS

**Commissioner of Central Excise, Goods
And Service Tax, Jammu**

.....Respondent

OB-32, Rail Head Complex, Bahu Plaza, Jammu,
Jammu & Kashmir 180012

APPEARANCE:

Shri Ajay Jain, Advocate for the Appellant

Shri Aneesh Dewan and Shri Harish Kapoor, Authorized Representatives for
the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

DATE OF HEARING: 28.11.2024

DATE OF DECISION: 27.03.2025

ORDER

Appeal is allowed. For order, see order of date passed in Excise
Appeal No. 60010 of 2022.

**(S. S. GARG)
MEMBER (JUDICIAL)**